## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 2/MP/2014

Subject : Petition for claim of Kerala State Electricity Board regarding quantum

of adjustment for Income tax pursuant to the Commission's order dated 20.9.2012 in Petition No.15/2010 and judgment of the Appellate Tribunal for Electricity dated 3.7.2013 in Appeal No. 250/2012-Implementation of the APTEL judgment dated 26.3.2025 in Appeal No.138/2017 (filed by KSEBL) against the Commission's order dated

5.9.2016 in Petition No.2/MP/2014

Petitioner : NLC Limited

Respondents : KSEB and 7 others

Date of Hearing: 20.5.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Ms. Anushree Bardhan, Advocate, NLC

Ms. Divya Prakash, NLC Shri D Tulasi Kumar, NLC

Ms. Anusha Nagarajan, Advocate, TANGEDCO Ms. Akanksha Bhola, Advocate, TANGEDCO

## Record of Proceedings (on remand)

During the hearing, the learned counsel for the Petitioner, NLC, submitted that the parties have complied with the directions of the Commission vide ROP of the hearing dated 23.4.2025. The learned counsel made detailed oral arguments on the background of the case, including on the issues raised by the Respondent, KSEBL.

- 2. None present on behalf of the Respondent KSEBL, despite notice.
- 3. Accordingly, the hearing of the matter was adjourned. The matter is Part-heard and will be listed for hearing the Respondents on **22.7.2025**.

By order of the Commission

Sd/(B. Sreekumar)
Joint Chief (Law)

